

(c) to (e) The Family Court Act 1984 is an enabling Act. On the basis of a specific request, made by the concerned State Govt., the Central Government extends the jurisdiction of this Act to that State Government. The State Governments, after consultation with their concerned High Courts, may establish Family Courts by a notification for every area in the State comprising a city or town whose population exceeds one million or in any other area in the State as it may deem necessary. The State Government of Punjab and the NCT of Delhi have decided to set up 2 Family Courts and 15 Family Courts respectively.

Statement

State/UT wise Breakup of The Family Courts

1.	Andhra Pradesh	07
2.	Assam	01
3.	Bihar	02
4.	Karnataka	05
5.	Kerala	05
6.	Maharashtra	13
7.	Manipur	01
8.	Orissa	02
9.	Pondicherry	01
10.	Rajasthan	05
11.	Tamil Nadu	06
12.	Sikkim	01
13.	Uttar Pradesh	16
14.	West Bengal	01

[English]

Disinvestment Commission

1593. SHRI MADHAVRAO SCINDIA :
SHRI ANNASAHIB M.K. PATIL :
SHRI SATYAJITSINH DULIP SINH GAEKWAD :
DR. T. SUBBARAMI REDDY :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Disinvestment Commission has made any recommendations for disinvestment of Public Sector Undertaking shares this year, with a view to bridge the Budget deficit;

(b) if so, the details thereof alongwith the decision of the Government thereon;

(c) the details of recommendations in the reports of the Disinvestment Commission; and

(d) the main reasons for not fully implementing the recommendations made therein?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (d) The Disinvestment Commission has recommended varying levels of disinvestment/strategic sales in 12 Public Sector Enterprises as per Statement attached. For the current financial year, Government have approved of disinvestment in Gas Authority of India (GAIL), Container Corporation of India Limited (CONCOR) and Mahanagar Telephone Nigam Limited (MTNL), in addition to the disinvestment in IOC, which had already been cleared earlier. These disinvestments are in accordance with the recommendations of the Commission and the levels have been determined keeping in view the requirement and future plans of the companies, and the budgetary targets of the Government.

Statement

*(A) Summary of Recommendations on
Individuals PSUS*

S.No.	Name of PSE	Gist of recommendations
1.	Bharat Aluminium Co. Ltd.	Strategic sale of 40% equity
2.	Bongaigaon Refineries	Strategic sale of 50% shares.
3.	Container Corporation of India	Disinvestment upto 49%
4.	Gas Authority of India Ltd.	Disinvestment of 25% of total equity
5.	HTL Ltd.	Strategic sale
6.	Indian Telephone industries Ltd.	Strategic sale
7.	India Tourism Development Corporations	Strategic sale of Specific hotels
8.	Kudremukh Iron ore Co. Ltd.	Strategic sale upto 74%
9.	Madras Fertilizers Ltd.	Strategic sale
10.	Mahanagar Telephone Nigam Ltd.	Disinvestment upto 49% i.e. 14.73%
11.	Manganese Ore (India) Ltd.	Disinvestment upto 49% after restructuring
12.	Modern Food Industries (India) Ltd.	100% equity through strategic sale

Rebate on Khadi Products

1594. SHRI SANAT MEHTA :
SHRI SHANTILAL PARSOTAMDAS PATEL :
SHRI B.K. GADHVI :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the rebate of @ 10% + 20% being allowed on Khadi and Village industries products is being withdrawn from the current financial year;

(b) if so, the reasons therefor; and

(c) if not, whether the Government propose to continue giving such rebate on the Khadi and Village industries products?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c) The Government has been announcing the rebate (subsidy) policy from year to year on Khadi and Khadi related items. The rebate order for the year 1997-98 has been issued on 16.5.1997 allowing normal rebate @ 10% upto 14.8.1997 and a special rebate @ 15% from 15.8.1997 to 14.8.1998 on Khadi and Khadi related items. The special rebate has been announced due to the 50th Anniversary of India's Independence.

Export Promotion Industrial Parks

1595. SHRI K.P. SINGH DEO :

SHRI SARAT PATTANAYAK :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to set up the Export Promotion Industrial Parks in Orissa;

(b) if so whether these Parks are proposed to be set up in collaboration with the some foreign companies;

(c) if so, the details of those foreign companies; and

(d) the total hectares of land identified for purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH) : (a) A proposal of the Orissa Government to set up an Export Promotion Industrial Park at Bhubaneswar, District Khurda, has been approved for Central assistance under the Export Promotion Industrial Park (EPIP) Scheme. The Park is being set up by the Orissa Government at an estimated cost of Rs. 25.50 crores. Under the EPIP Scheme Central assistance upto 75% of the Capital cost of the project, excluding cost of land, but limited to a maximum of Rs. 10 crores per park is provided.

(b) to (d) No foreign collaboration in the project has been indicated by the State Government. The area proposed to be developed as EPIP is 205 acres.

Bakulia Colliery

1596. SHRI SUNIL KHAN : Will the Minister of COAL be pleased to state :

(a) whether the Bakulia Colliery at Saltora P.S. in West Bengal is likely to be opened shortly;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (c) The Bakulia Project can be considered for opening only if the DVC agree to pay a price which would yield a return of 16% at 85% capacity utilisation.

PNB Loan to SCs/STs/OBCs in Madhya Pradesh

1597. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) the total amount sanctioned by the Punjab National Bank as loan or cash credit for working capital during 1994-95, 1995-96 and 1996-97 to tribals, harijans and backward classes;

(b) the number of SC and ST small scale industrialists applied during 1996-97 and 1997-98 for working capital loan or cash credit facility, in the State;

(c) the number out of these sanctioned loan or cash credit facility during the above period; and

(d) the number of applications rejected even after completion of all the formalities during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) to (c) As reported by Punjab National Bank the total amount sanctioned as loan or cash credit for working capital to SCs, STs and Backward Classes in Madhya Pradesh during the years 1994-95, 1995-96 and 1996-97 was as under :-

Year	No.	(Rs. in lacs)
		Amount
1994-95	3995	596.16
1995-96	3990	581.54
1996-97	3592	674.36

The number of SC and ST Small Scale Industrialists who applied and number out of these sanctioned working capital loan or cash credit facility during the years 1996-97 and 1997-98, as reported by Punjab National Bank is given below :-

Year	No. applied for	No. sanctioned
1996-97	976	390
1997-98	231	129

(d) Punjab National Bank has reported that no applications have been rejected after sanction where borrowers have completed requisite formalities including documentation.